Annual Reports, Reviews and Statements for delay in respect of Maharashtra Association for Cultivation of Science, Pune, Raman Research Institute, Bangalore and Indian National Science Academy, New Delhi, for 1978-79

THE DEPUTY MINISTER IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND SPACE (SHRI N. VIJAY PATIL): I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of Maharashtra Association for the Cultivation of Science, Pune, for the year 1978-79 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by Government and reasons for delay in laying the Report. [*Placed in Library. See* No. LT-1144/80].

(2) (i) A copy of the Annual Report (Hindi and English versions) of Raman Research Institute, Bangalore, for the year 1978-79 along with Audited Accounts.

(ii) A statement (Hindi and English versions regarding Review by Government and reasons for delay in laying the Report. [*Placed in Library. See* No. LT-1145/80].

(3) (i) A copy of the Annual Report (Hindi and English versions) of Indian National Science Academy, New Delhi, for the year 1978-79 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by Government and reasons for delay in in laying the Report. [*Placed in Library. See* No. LT-1146/80].

12.12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Decision taken at the recent Labour Minister's Conference held in New Delhi

श्री रामअवतार शास्त्री (पटना) : अध्यक्ष महोदय, मै अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर श्रम मंत्री का ध्यान दिलाता हूं और प्रार्थना करता हूं कि वह इस बारे में एक वक्तव्य दें।

"नई दिल्ली में श्रम मंत्रियों के हाल ही में हुए सम्मेलन में किये गये निर्णय।"

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): The 31st session of the State Labour Ministers Conference, which met on the 19th and 20th July, 1980, took a number of important decisions covering the entire range of industrial relations, labour administration and workers' welfare. It was the consensus in the Conference that industrial harmony, welfare and production and productivity are closely inter-woven and would have to be promoted together.

The Conference agreed that the industrial relations machinery should be strengthened and streamlined to anticipate labour problems and to take prompt preventive action to avert work-stoppages and that the laws on industrial relations and trade unions should be suitably modified.

The Conference recognised that there is urgent need to strengthen the implementation machinery to carry through the more basic programmes of ensuring minimum wages, freeing and rehabilitating of bonded labour, eliminating unfair labour practices in the contract system and in the employment of casual labour. It desired that appropriate provision be made in the Sixth Plan for such strengthening and for the specific programmes.

It was decided that a Central law should be enacted to regulate the

conditions of work and wages of construction workers.

12.14 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

The Conference decided to set up a Standing Committee consisting of all the Ministers to effectively follow up the decisions.

I lay on the table of the House a statement containing the main recommendations of the Conference.

Statement

The main recommendations of the 31st session of the Labour Ministers Conference are outlined in the following paragraphs:

I. *Industrial Relations*

The Conference recommended that the Industrial Relations Machinery should be streamlined and strengthened to anticipate labour problems and take prompt preventive action to avert work stoppages so as to promote industrial harmony and production.

2. The legislative changes suggested by the Conference in the Industrial Disputes Act, 1947 related to various matters such as a redefinition of the terms "appropriate government", "industry" and "wages" besides changes in the provisions concerning powers of conciliation machinery, award of labour courts, closure, lay off and powers of labour courts/tribunals, etc.

3. The amendment suggested to the Industrial Employment (Standing Orders) Act, 1946 related to making a substantive provision for payment of subsistance allowance and adoption of more favourable provisions of Model Standing Orders.

4. In regard to the Trade Unions Act, 1926 the Conference suggested among other things raising of the minimum membership for registration, incorporation of new provisions for coverage of agricultural and rural workers and for reference of inter-union and intra-union disputes to a labour court or industrial court and reduction in the existing limit of outsiders in the executive of a registred trade union.

II. *Workers participation in management.*

5. There was a consensus in the Conference on the principle of giving legislative support to the scheme of workers participation. The other recommendations of the 21-member committee on Workers Participation in Management and Equity were generally endorsed. The need for making adequate arrangements for educating the workers so as to equip them to play their part adequately in the participative forums was considered essential. It was also agreed that the selection of workers' representatives should be through secret ballot while a few States suggested nomination by a recognised union.

III. *Uniformity of labour laws*

6. It was agreed that the States should be free to bring forward their labour laws or carry out amendments to existing laws to suit local conditions.

IV. *Wages*

7. The Central Government should bring forward an enabling legislation providing for setting up of statutory Wage Boards for fixation/revision of Wages by Centre/State Governments for each major industry. The legislation should provide for a Central Advisory Board to coordinate functions of State Boards.

8. Notwithstanding the need for constant vigil for upward revision for the level of minimum wages, minimum wages should not be below the poverty line as defined by the Planning Commission and, wherever at present they are, every effort should be made to raise them to that level.

[Shri Anjiah]

9. Other recommendations relating to minimum wages were as under:—

(i) Minimum wages should be fixed for as many employment as possible by making additions to the Schedule to the Minimum Wages Act from time to time.

(ii) Minimum wages should be reviewed and revised if necessary once at least in 2 years or on a rise of 50 points in consumer price index number, whichever is earlier.

(iii) The Central Government may fix minimum wage in employments where State Government have not fixed or revised the minimum wage for more than 3 years.

(iv) Revision of minimum wages in bidi and cashew industries should be expedited.

(v) While absolute uniformity was not possible, there should not be too wide a disparity in wages prescribed by neighbouring States.

(vi) A committee may be appointed by the Central Government to review the existing wage structure in handloom industry and suggest measure to bring in uniformity.

10. In order to ensure effective implementation of the Minimum Wages Act with particular reference to agricultural labour, a number of measures were also suggested.

11. The Conference also drew attention to the large number of work-charge employees who had not been brought on the regular establishment and suggested that urgent steps should be taken to regularise them.

V. *Safetly and welfare*

12. The Conference recommended—

(i) Constitution of statutory welfare cess funds for weavers and persons engaged in fishery and leather industries.

(ii) Progressive elimination of child labour and regulation of their working conditions till complete elimination is achieved (The Conference recognised that a total elimination of child labour in the country was not practicable at the present stage of its socio-economic development).

(iii) Appointment of a Committee to examine the various aspects relating to "Own your own" housing scheme for workers before retirement.

(iv) Augmentation of the enforcement machinery for saftey in factories and mines in all States.

VI. *Social Security*

13. If necessary, the Payment of Gratuity Act, 1972 might have to be amended to ensure that the powers of the Controlling Authority were not curtailed and the Authority retained the power to decide disputes regarding admissibility of a claim or right of a person to claim any amount. The Act could also be amended to make it clear that the Controlling Authority had the powers to decide all matters incidental to the payment of gratuity.

14. The Act should be made applicable to all establishments including those in the rural and informal sector employing 10 or more workers. However, before this was done, the question of setting up of a Gratuity Funds should be finally dicided Provision should also be made in the Act for appointment of Inspectors and for extension of the Act.

15. If exemptions were granted from the Act, the exempted establishments should remain under the juridiction of Controlling Authority and the Appellate Authority. Further, the gratuity should be protected from being attached.

16. Other recommendations were—

(a) The coverage of the Act be extended to cover employees drawing upto Rs. 1600 per month or even Rs. 2000 per month.

(b) It should be clarified that gratuity would be paid at the rate of 15 days' wages (instead of half month) for every year of service.

(c) An employer appealing against the decision of the Controlling Authority should be required to deposit the amount involved with the Appellate Authority.

(d) The Controlling Authority should have the powers to recover interest from the employer in case of delayed payment of the gratuity amount.

17. Once the dues under the Emploees State Insurance Act and the Employees Provident Funds and Miscellaneous Provisions Act were determined and revenue recovery certificates were issued, they should be executed in time instead of the revenue recovery authorities going into the merit of each case in elaborate quasi-judicial proceedings which was a duplication of effort for recovery.

18. Special recovery cells should be set up in the States which should be answerable to the ESI and the EPF authorities.

19. With regard to recovery of PF/ESIC dues from State/Central Government undertakings and other public sector undertakings, the concerned administrative department of the Central and State Government might issue suitable directives to the defaulting establishments for liquidation of arrear dues with due priority.

20. In case of undertakings which fall sick and which are subsequently taken over by the Government or Government owned Corporations the concerned administrative Ministries/Departments of the Central/State Government might be urged to issue suitable directives for regular payment of current dues.

21. There should be a separate cadre of Medical Officers and other staff for ESI Scheme in different States.

22. The State Governments should take effective steps for:—

(a) extension of ESI Scheme to new areas/new classes of establishments, as per phased programme drawn up in consultation with ESIC;

(b) Improvement in the type of medical care being provided to families of insured persons; and

(c) Improvement in the quality and standard of medical services under the ESI Scheme.

23. Other recommendations included the following:

(a) The pace of extension of the ESI Scheme to cover more workers according to the phased programme prepared for extension should be intensified and the State Governments should speed up the medical arrangements therefor, as well as to cover the building construction workers in cities and towns where the Scheme is already in force.

(b) The wage limit for coverage under the ESI Act may be raised to Rs. 1600 p.m. with an added provision that a workman once covered under the Scheme will remain so covered even after his monthly wages exceed the specified ceiling. A provision should also be made to enable the Central Government to raise this wage limit from time to time.

(c) A provision may be made for voluntary coverage of factories/establishments which do not come within the purview of the ESI Act at present.

[Shri T. Ajiah]

(d) The ESI Act and the EPF Act may be amended to enable formulation of suitable schemes for bidi workers and for agricultural and seasonal workers etc. in rural areas to suit the rural conditions and their socio-economic needs.

VII. *Employment and Training*

24. In connection with the implementation of the Apprentices Act, 1961, the Conference made the following specific recommendations:

(1) The ratio in the commercial trades be decided by the appropriate authority depending upon the situation from year to year within its area.

(2) For designated trades other than commercial designated trades, the ratio prescribed so far be followed and the industry should arrange the training (a) either at their establishment depending upon the approved facilities or (b) at an establishment either set up by a group of industries or by appropriate authority by contributing total actual expenditure involved in terms of per apprentice per year to be realised in the form of levy.

(3) There should be a reservation of 50 per cent of the direct recruitment vacancies occurring in an establishment for the apprentices trained in same establishment.

(4) Standing orders of various establishments should provide for qualifications of apprentices for the recruitment in various trades which have been designated under the Act.

(5) There should be diversification in the training programme of apprenticeship by way of extending this Act to more number of trades.

(6) The ratio applicable for Scheduled Castes/Scheduled Tribes should not be limited to each trade or occupation, but may be taken as to be applicable to the total number of apprentices engaged in a particular establishment during the year.

(7) In order to improve the quality of training, it was suggested that adequate supervisory staff may be provided to enable proper and continuous inspection of the training received by the apprentices in various establishments so that they are not used as cheap labour and training is imparted properly in accordance with the laid down standards.

(8) Adequate staff should be provided for the purposes of surveying the training facilities and they should be properly trained in this area.

(9) In order to coordinate the activities of various training programmes, it was suggestion that they should be brought under one organisation to avoid duplication.

(10) Apprentices should get free lunch and transport in the establishments.

25. Stressing the need to intensify efforts to promote rehabilitation of the physically handicapped, the Conference suggested the following measures—

(i) More Special Employment Exchanges should be opened with the objective of having atleast one such exchange in each State. In the bigger States more than one Special Employment Exchange should be opened according to the need.

(ii) Special Cell in the Employment Exchanges at the district level should be opened for the Physically Handicapped persons.

(iii) Placement Officers may be appointed in all the Special Employment Exchanges for the Physically Handicapped in order to strengthen the placement activities.

(iv) Skill Training Centres/Production Units should be added to the V.R.Cs. for providing tailor made training courses to enhance their employability.

(v) Reservation for Group 'C' & 'D' categories of posts may be made in States wherever such reservations do not already exist.

(vi) Monitoring Cell may be set up at the State level to ensure that the reservation orders are fully implemented.

26. Other recommendations of the Conference covered setting up of job development units in the State Directorates and at the District Employmen Exchanges, extension of employment exchange machinery to rural areas at the block level and filling through Employment Exchanges all Group 'C' and 'D' posts both in the public and private sectors, other than those to be filled through statutory Commissions.

27. In regard to vocational training for women, the Conference recommended that vocational training programme for employment of women may be diversified and that special women cells be set up in each State Directorate of Employment and Training. It also suggested measures for improvement of quality of training in the industrial training institutes.

VIII. *Contract labour, bonded labour and interstate migrant labour etc.*

28. To meet some of the difficulties experienced in the implementation of the Contract Labour (Regulation and Abolition) Act, 1970, the Conference made the following main recommendations:

(i) Before sanctioning any contract, a lump sum provision of an additional security amount to meet various contingencies, should be taken from the contractor.

(ii) necessary legislative provision should be made casting an obligation on the principal employers to absorb contract labour, wherever they were abolished.

(iii) The Act must provide for a more direct and specific provision prohibiting principal employers from engaging unlicensed contractors.

(iv) There were cases of contractors splitting their establishments so as to avoid the legal provisions of the Act. This lacunae may be removed.

(v) There was urgent need to bring within the ambit of the Central Sphere Section 2(a), corporations and other agencies under the administrative control of the Central Government. Similar provisions were also recommended for the State Sphere.

(vi) Government should examine the desirability of making suitable provisions in the Act for forfeiting the security, cancelling the contract, black-listing the contractor and suitably compensating persons who are the victims of atrocities, during the course of their work with contractors.

29. On the question of bonded labour, the recommendations of the Conference included the following:

(i) while efforts by the State Governments to identify bonded labour should continue and be intensified, steps should also be taken to involve non-official agencies and academic bodies with some expertise in this field, to expedite the process of identification. The costs of these surveys should be borne by the Central Government.

(ii) the quantum of sample financial assistance should be raised from the existing 50 per cent to 100 per cent.

(iii) the financial component of the rehabilitation scheme should be increased to a maximum of

[Shri T. Anjiah]

Rs. 10,000/-, from the existing Rs. 4,000/-.

(iv) the rehabilitation programme must cover the entire family of the bonded labourer, rather than the bonded labourers alone, as is the practice.

(v) The rehabilitation schemes should include *inter-alia*:

(a) the creation of durable community assets like wells, etc.

(b) provide a consumption subsidy for a maximum period of one year, so that during the time lag between the release and actual rehabilitation, a bonded labourer was taken care of.

(c) Employment Guarantee Schemes should be compulsorily linked with rehabilitation programmes.

(vi) free legal aid should be provided to bonded labourers whenever they are implicated in cases.

(vii) residential schools with free boarding and lodging should be provided for the children of freed bonded labourers. Where such schools are not possible, adequate stipends should be given to such students.

(viii) freed bonded labourers should be trained and organised through rural labour camps and given government help and assistance so as to be in a position to demand their rights.

(ix) The Bonded Labour Act requires an amendment so that the lacunae pointed out by certain Courts in recent cases are done away with. Amendments were also necessary to include various forms of bondage not covered by the Act. The provision for State Level Committees should also be included in the Act.

30. Issues relating to the implementation of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 were also considered by the Conference and the following main conclusions emerged:

(i) Cases of exploitation of migrant labourers should be investigated jointly by the representatives of the State to which they belong and of the State where they are employed, to facilitate quick remedial action.

(ii) Cases of atrocities on migrant labour should be taken up by the Ministry of Home Affairs for speedy and effective investigation. To avoid harassment to such victims, the trial of such cases should take place in the State of their resident, wherever the law permits.

(iii) Special employment schemes should be taken up for women and child migrant labourers, in and around their residence, so as to prevent their exploitation by contractors and middlemen.

(iv) The Food for Work Programme should be intensively taken up in migration prone areas.

(v) Education programmes through rural labour camps, should be organised in migrant prone areas.

(vi) A concerted effort should be made by the Ministry of Home Affairs and the concerned State Governments to trace migrant labourers who are traceless.

(vii) Effective rehabilitation schemes should be drawn up for those migrant labourers who have become handicapped in the course of their work and of families whose bread-winner has lost his life while working.

(viii) For Intra-State Migrant Labour, State Governments should make effective provisions to regulate the working conditions and prevent their exploitation.

31. The Conference also did give consideration to certain other categories of workers such as the domestic servants and casual workers. It recommended:—

(i) The proposed legislation for domestic servants should take into account the problems of women, migrant labourers, who are recruited by contractors for working as hirers and domestic servants with individual families, where they are at times subjected to economic and sexual exploitation.

(ii) Central legislation should be introduced to regulate the working conditions of casual/badli and other unorganised workers.

(iii) Central legislation to regulate the working conditions, hours of employment, wages, welfare and safety measures relating to building and construction workers should be enacted.

श्री रामावतार शास्त्री : उपाध्यक्ष महोदय, राज्यों के श्रम मंत्रियों का सम्मेलन दिल्ली में 18 और 19 जुलाई को हुआ । उस सम्मेलन में बहुत ही विस्तार के साथ विभिन्न समस्याओं पर विचार किया गया और सम्मेलन में विचार करने के बाद जो सिफारिश की हैं मंत्री जी ने, अपना जो संलग्न वक्तव्य है उस में उन को आठ हिस्सों में बांटा है । वे 8 हिस्से हैं—औद्योगिक सम्बन्ध (2) प्रबन्ध में मजदूरों की हिस्सेदारी, (3) श्रम कानूनों में समानता, (4) सुरक्षा और कल्याण, (5) सामाजिक सुरक्षा, (6) मजदूरी का सवाल, (7) रोजगार का प्रशिक्षण और (8) ठेका मजदूर, बंधित मजदूर आदि । इन आठ हिस्सों में इन्होंने जो वहां बहस हुई और बहस के बाद जो सिफारिश की गई उन को बांटने का कोशिश का है । यह बहुत लम्बा वक्तव्य है और उस में बहुत सारी काम की बातें हैं, अच्छी बातें हैं ।

मैं यह जानना चाहूंगा कि इन बातों के सम्बन्ध में कानून बनाने के सिलसिले में सरकार कौन सा कदम उठा रही है ? बराबर मांग होती रही है कि जो पुराने कानून हैं जैसे ट्रेड यूनियन ऐक्ट 1926, इंडस्ट्रियल डिस्प्यूट्स ऐक्ट 1947, इंडस्ट्रियल एम्प्लायमेंट स्टैंडिंग आर्डर्स ऐक्ट 1946, इन तमाम को मिला कर और जितनी बातों पर चर्चा सम्मेलन में की गई, सिफारिशें की गई उन को ले कर कोई एक कानून सरकार बनाने का विचार रखती है या नहीं और अगर रखती है तो कितना समय उस के लिए लेना चाहती है क्यों कि मजदूरों का सवाल बहुत ही महत्वपूर्ण सवाल है और आप ने बहुत सारी बातें कही हैं । अगर औद्योगिक सम्बन्ध ठीक नहीं रहेगा तो न उत्पादन बढ़ेगा न कोई काम चलेगा । इन तमाम बातों का जिक्र इस में है । तो इस में जितनी जल्दी की जाय उतना ही बेहतर होगा । मैं जानना चाहूंगा कि कोई समय वगैरह के बारे में आप ने तय किया या नहीं कि इस समय तक हम एक काम्प्रीहेंसिव लेबर कानून लाना चाहते हैं ?

इस सम्मेलन में वायलेंस की बात.... (व्यवधान)...... सुनिए, हो गया या नहीं, इस के लिए उपाध्यक्ष जी बैठे हैं, आप उपाध्यक्ष नहीं हैं ।....(व्यवधान)....टोका टोकी से आप मुझे रोक नहीं सकते हैं, मैं बोलता ही रहूंगा ।....(व्यवधान).....

MR. DEPUTY-SPEAKER: Please do not reply to them. Their interruptions will not go on record.

श्री रामावतार शास्त्री : उस सम्मेलन में प्रधान मंत्री जी का भी भाषण हुआ । उन्होंने भी हिंसा का जिक्र किया कि मजदूर लोग उस में होते हैं और नाम भी लिया गया, महाराष्ट्र की चर्चा की गई और फरीदाबाद की चर्चा की गई । अब उनका इशारा पाकर वहां कोई प्रस्ताव भी तय हो गया कि हिंसा बहुत बढ़ रही है, मजदूर लोग गड़बड़ करते हैं जिस की वजह से औद्योगिक सम्बन्ध बिगड़ते हैं । मंत्री जी भी जानते हैं, सारा सदन जानता है और सारा मुल्क जानता है कि जो भी जगह जगह हिंसा के वारदात हो रहे हैं उस के लिए मजदूर जवाबदेह नहीं है । उस के लिए कारखानेदार, मालिक, उद्योगपति, पूंजीपति जो मजदूरों का निर्मम शोषण करते हैं वे जवाबदेह है और उन की मदद कौन करता है? आप करते हैं, सरकार करती है । सरकार की पुलिस नियम और व्यवस्था तो नही ला सकती, डकैती को तो नही रोक सकती, हमारी बहनों की अस्मत की रक्षा तो नहीं कर सकती लेकिन मजदूरों पर डंडे बरसा सकती है मालिकों की रक्षा में जिनका उदाहरण है फरीदाबाद । 18 अक्तूबर को फरीदाबाद में मजदूर मारे गए । यहां आप की बगल में है ।....(व्यवधान)....

MR. DEPUTY-SPEAKER: The calling attention is on the labour conference held in New Delhi. I am only reminding you as to what is under discussion.

श्री रामावतार शास्त्री : जहां भी हो रहे हैं इसके लिए मालिक और पुलिस का गठबंधन जवाबदेह है, लेकिन इसकी निन्दा कहीं नहीं है ।

[श्री रामावतार शास्त्री]

मजदूरों के संबंध में आपने कहा है कि मजदूर लोग ऐसा करते हैं । पूंजीपति रोज लाक-आउट करते हैं, रिट्रेंचमेंट करते हैं, ले-आफ करते हैं । इसके बारे में भी आपने विचार किया होगा, लेकिन इसका जिक्र इस लम्बे वक्तव्य में कहीं नहीं है । उनको रोकने के लिए आप कोई कार्यवाही क्यों नहीं करते हैं ? उनके साथ आपकी मिली-भगत क्यों है ? हिना करे कोई, मार खाये कोई यानी खेत खाए गधा और मार खाए जुलाहा । इसी तरह आपके राज में हो रहा है । आपकी बुनियादी मजदूर नीति मजदूर विरोधी है । आप मजदूरों के लिए कुछ करना नहीं चाहते हैं । कानून बनाते भी है तो अमल में नहीं लाते है । दिन-रात पूंजीपति उन कानूनों का उल्लंघन कर रहे हैं । कुछ दिन पहले बहस में हमने कहा था कि धनबाद में 40-15 कारखाने बन्द है, क्यों? इसलिए कि वहां पर वेज-बोर्ड का फैसला लागू नहीं होता, समझौता लागू नहीं होता, लेबर कानून लागू नहीं होता ! तो इसलिए मेरा कहना है कि.....

SHRI MOOL CHAND DAGA (Pali): He is having a general discussion on labour. ..

MR. DEPUTY-SPEAKER: Please stick to the calling attention.

SHRI RAMAVATAR SHASTRI: Everything is mentioned here.

MR. DEPUTY-SPEAKER: But we are not able to see that.

SHRI RAMAVATAR SHASTRI: Therefore, I am quoting that.

SHRI M. SATYANARAYAN RAO (Karimnagar): Since Labour Demands are not coming up, he would like to take this opportunity to speak on that.

MR. DEPUTY-SPEAKER: Please come to the question proper.

(*Interruptions*)

SHRI RAMAVATAR SHASTRI: There are 17 pages in Hindi. All are recommendations of the Labour Minister's Conference. How can you check me from mentioning these things?

मैं डिटेल में न जाकर, सिर्फ एक बात आपसे जानना चाहता हूं । इस कान्फ्रेंस की मुल्क में चर्चा है । मजदूरों में बहुत बेचैनी है, चिन्ता है कि आप बीच-बीच में वेजफ्रीज की बात उठाते रहते हैं । वज फ्रीज की नीति पूंजीपतियों की मदद के लिए है, क्योंकि आपकी सरकार उनके ऊपर निर्भर है, उन्ही की सरकार है और इसीलिए आप उनके पक्ष में बातें करते हैं । मैं जानना चाहता हूं कि क्या वेज फ्रीज के बारे में भी कोई बातचीत चली है ? अगर चली है, तो आप लोगों ने क्या निर्णय लिया है ? इसी तरह से हमारे मुल्क में बहुत बड़ी संख्या में बीड़ी मजदूर भी है, लाखो को तादाद में हैं, लेकिन उनका इसमें कोई जिक्र नहीं है ।

MR. DEPUTY-SPEAKER: You are a very senior member. There is no discussion on labour laws or labour demand. This is a calling attention especially on labour regarding decent status of the labour. This is a particular subject.

SHRI RAMAVATAR SHASTRI: You please go through this. Everything is mentioned here.

MR. DEPUTY-SPEAKER: For the the information of the House....

SHRI RAMAVATAR SHASTRI: Then I will say something on that.

MR. DEPUTY-SPEAKER: You ask a question on that.

SHRI RAMAVATAR SHASTRI: Therefore I will ask a question. Why are you checking me today? There should not be any special law for me. (*Interruptions*).

एक माननीय सदस्य . इररिलेवेंट बोल रहे है ।

श्री रामावतार शास्त्री . इर्रिलेवेंट नही बोल रहा हूं ।

MR. DEPUTY-SPEAKER: Everybody will form his own opinion. Why do you reply to them? (*Interruptions*).

SHRI RAMAVATAR SHASTRI: Everything is mentioned in this. (*Interruptions*). I will speak on every item.

MR. DEPUTY-SPEAKER: Then you should ask for more time for other members also to speak.

श्री रामावतार शास्त्री : यह मैंने आपको पहले ही बता दिया है कि हिंसा की बहुत बातें करते हैं, मजदूरों को बदनाम करने की कोशिश करते हैं और मजदूरों को मारने के लिए बातें करते हैं। इन्दिरा जी का इशारा है कि अगर नहीं मानें, तो इनको डंडे से दुरुस्त करो और यही हो रहा है।....(व्यवधान) ..... गाजियाबाद में लोग मारे गए हैं, फरीदाबाद में लोग मारे गए हैं, कई जगहों पर लोग मारे जा रहे हैं।

MR. DEPUTY-SPEAKER: You stick to the question proper. (*Interruption*). He is going to put a question. (*Interruptions*) No interruptions to the calling attention. He is going to put a question. (*Interruptions*) Then the House will take care of you.

श्री रामावतार शास्त्री : क्या आप के सम्मेलन में खेतिहर मजदूरों के लिये, पूरे हिन्दुस्तान के पैमाने पर उन के लिये कानून बनाया जाय, उन की सुविधाओं के बारे में, मजदूरी के बारे में, कुछ तय हुआ, क्योंकि इस सदन में एक गैर सरकारी प्रस्ताव पर बहस हुई थी और उस के जवाब में आप ने कहा था कि हम लोग सोच रहे हैं, रास्ता निकाल रहे हैं ? क्या कोई रास्ता निकाला गया ? यदि निकाला गया है तो आप उन के लिये बतलाइये, क्या आप डेफिनिट रूप में उन के लिये कोई कानून बना रहे हैं ?

MR. DEPUTY-SPEAKER: You have put the question.

SHRI RAMAVATAR SHASTRI: I am putting the question. You do not understand my language....

MR. DEPUTY-SPEAKER: How do you know? You cannot presume.

SHRI RAMAVATAR SHASTRI: If you know, it is very good. Anyway, I shall read out the questions in English. (a) whether it is a fact that the Labour Minister convened a meeting of trade union leaders on 30th June, 1980 in Delhi to discuss certain important issues like bonus, wages, and machinery for settlement of disputes and if so, whether all the leaders pleaded for raising the ceiling on bonus.

श्री टी० अंजैय्या : आप के काल-एटेन्शन में यह नहीं था।

श्री रामावतार शास्त्री : सब है।

....if so, whether all the leaders pleaded for raising the ceiling on bonus from Rs. 750 to Rs. 1500 and the limit from 1600 to Rs. 2500 and if so, whether it has been agreed to by the Labour Ministry and the Government.

(b) some of the employees of LIC, GIC, Railways, P & T and Defence are not covered under this; whether in the proposed Bill some provisions will be made to safeguard the interests of these people regarding bonus and if so, in what form;

(c) whether the suggestions for the revival of the apex body for major industries also came up for discussion and if so the reaction of the Labour Ministry;

आखरी बात, क्या अपाने केन्द्रीय सरकार के कर्मचारियों, अस्पतालों के कर्मचारियों या दूसरे कर्मचारी जो बोनस पाने से महरूम हैं, उन को भी बोनस देने के बारे में इस सम्मेलन में विचार विनिमय किया हैं? यदि किया हैं तो क्या फैसला हुआ हैं, मेहरबानी कर के बतला दीजिये ?

श्री टी० अंजैय्या : मेम्बर साहब ने बड़ा चिल्लाते हुए बहुत सी बातें पूछी हैं और यह भी कहा कि जो डिसीजन्ज लिये गये हैं वे अच्छे हैं। उस में उन्होंने वायलेंस का भी जिक्र किया। वायलेंस किस के ऊपर होता हैं, वायलेंस से मैनेजमेन्ट को मारते हैं या वर्कर्स को मारते हैं? अगर आप वर्कर्स को मार रहे हैं, क्या आप उस को पसन्द करेंगे? मैं पूछता हूं --कौन से मैनेजमेन्ट को मारा हैं और कौन सा मरकर मैनेजमेन्ट जन्नत को गया है ? मैं आपको बताना चाहता हू कि जो वायलेंस कर रहे हैं, वह मजदूरों पर कर रहे हैं, वे उन लोगों पर कर रहे हैं जो मेहनत कर रहे हैं। आप यह देखग कि वर्कर्स को मारने के लिए उन पर वायलेंस कर रहे हैं। ... (व्यवधान)....आप वर्कर्स को इल्जाम दे रहे हैं। उन को मारने के लिए ही अगर उन को इल्जाम जदे रहे हैं तो क्या आप खुश हो जाएगे। मेरी समझ में यह नहीं आता हैं कि ट्रेड यूनियन लीडर हो कर इस तरह से आप वायलेंस के बारे में कहते हैं। आपको वायलेंस के बारे में कुछ नहीं कहना चाहिए। यह जो लेबर मिनिस्टर्स की कान्फन्स

[श्री टी० अंजैय्या]

हुई थी, उस में बंगाल के लेबर मिनिस्टर भी थे, केरल के लेबर मिनिस्टर थे और बिहार के लेबर मिनिस्टर भी थे मगर शायद बिहार के लेबर मिनिस्टर से इन का कोई वास्ता नहीं है। ... (व्यवधान)... आज बम्बई में क्या हो रहा है? यहां पर सुब्रह्मण्यम स्वामी जी बैठे हुए हैं, आप उन से पूछ लीजिए कि किस तरह से वहां पर ट्रेड यूनियन मूवमेंट चलाया जा रहा है।

श्री रामावतार शास्त्री : सवाल कुछ किये है और जवाब कुछ और है। ...(व्यवधान)...

MR. DEPUTY-SEPAKER: Do you want him to reply? Let him reply. (*Interruptions*) **

MR. DEPUTY-SPEAKER: Your interruptions will not go on record.

श्री टी0 अंजय्या : वायलैंस कर के अगर वर्कर्स को मारने की आप की नीति है। ...(व्यवधान)

MR. DEPUTY-SPEAKER: You hear him and oppose him if you want.

श्री टी0 अंजय्या : अगर वायलैंस कर के वर्कर्स को मारने की आप की नीति है, तो यह नीति चलेगी नहीं। इस नीति को हम नहीं चलने देंगे आज हमको वर्कर्स को काम पर जाने के लिए फ्रीडम देनी चाहिए। मैं यह कह सकता हूं कि जितना भी वायलैंस हो रहा है इस में सी० पी० आई० या ए० आई० टी० यू० सी० का हाथ नहीं है मगर ख्वामखाह पब्लिसिटी के लिए आप ऐसा प्लीड कर रहे है। ए०आई०टी०यू०सी० वालों से भी मैंने बात की है और उन्होंने यह कभी नहीं कहा कि वायलैंस हो लेकिन हमारे पास बहुत से रिप्रेजेंटेशन आते हैं, जिन में यह होता है कि वायलैंस हुआ है। अगर आप यह समझते है कि वायलैंस के जरिये ट्रेड यूनियन मूवमेंट चल सकता है तो यह सही नहीं है।

श्री रामावतार शास्त्री : हम यह नहीं समझते।

MR. DEPUTY-SPEAKER: Mr. Shastri, when you spoke on your Call Attention, Minister did not interrupt like this. Why can you not have patience?

(*Interruptions*) **

MR. DEPUTY-SPEAKER: All these things will not go on record. Interruptions will not go on record.

श्री टी० अंजय्या : मैं यह कहना चाहता हूं कि 30, 40 साल से मजदूरों के लिए कोई कानून नहीं बना है। हम चाहते हैं कि उन के लिए कोई अच्छा कानून बने। ट्रेड यूनियन एक्ट और इन्डस्ट्रियल डीस्प्यूट्स एक्ट तथा बोनस के बारे में भी आप ने जिक्र किया है, मगर इस वक्त मैं उस के बारे में डिटेल में नहीं बोलना चाहता हू क्योंकि गवर्नमेंट इस बारे में फ़ैसला लेने जा रही है और मैं यह बता दूं पिछले साल जो बोनस दिया गया था, उस से अच्छा बोनस रहेगा, उससे ज्यादा अच्छा बोनस रहेगा हम लेबर पालिसी मे काफ़ी चेन्जेज ला रहे है। मजदूरों के लिए हाऊसिंग स्कीमों के बारे मे सोच रहे है, प्रोवीडेंड फंड और इन्सोरेंस स्कीमों के बारे में सोच रहे हैं। यह बात भी सही है कि पब्लिक सैक्टर को कुछ लोग सेबोटेज करने की कोशिश कर रहे है। बाहर से माल मगाया जाए, इस की कोशिश होती है और देश मे हड़तालें होती हैं ताकि यहा पर माल न बन सके। मै कहना चाहता हू कि हम दुनिया के दूसरे देशो के भरोसे पर क्यो रहे। मैं यह मानता हूं कि मैनेजमेंट की तरफ से भी कुछ गड़बड़ होती है। बहुत से इन्डस्ट्रियेलिस्ट चाहते हैं कि यहां पर गड़बड़ हो और वे लेबर लीडरों से इनडाइरेक्टली हाथ मिला हैं। फैक्टरियां बन्द रहे, इस मे उनका भी हाथ होता है और हम जानते है कि उन को किस तरह से ठिकाने लगाया जाए। हम ने पहली मर्तबा मजदूरों के लेबर लीडर लेबर मिनिस्टर्स की कान्फ्रेन्स बुलाई और अब आ कर एम्प्लायर्स कहते है कि हमारी मीटिंग क्यो नहीं बुलाते। मैंने कहा कि आपकी मीटिंग बुलाने की क्या जरूरत है? अगर बुलानी है तो बुलायेंगे और आपसे भी बातचीत करेंगे। मगर हम जो डिसीजन ले रहे है वह मजदूरों से पूछ कर, लेबर लीडर्स से पूछ कर ले रहे हैं और मिनिमम वेजिज के बारे में, वेजिज पोलिसी के बारे मे, बोनस के बारे मे, सेफ्टी के बारे में, वेलफेयर के बारे में भी ले रहे है।

बीड़ीज का भी आपने जिक्र किया है। बीड़ी मजदूरों के लिए भी काफी वेल्फेअर स्कीम्स लाने की सोच रहे हैं। आप दो-तीन महीने इंतजार कीजिए, आपको बोलने का मैं मौका ही नहीं दूंगा। अभी हमने काम शुरू किया है और हमने जो काम शुरू किया है, उसमें आपने देखा होगा कि किस स्पीड से हम जा रहे हैं, किस ढंग से हमने स्टेट गवर्नमेंट्स से कहा है।

**Not recorded.

केजुअल लेबरर्स के बारे में भी हमें दर्द है। केजुअल लेबरर और टेम्प्रेरी लेबरर जो कि 5–20 साल से चले आ रहे हैं उनको भी प्रोटेक्शन देने के बारे में हम कुछ करने वाले हैं। कांट्रेक्ट लेबरर सिस्टम को भी हम अबालिश करने की सोच रहे हैं। हिन्दुस्तान का जो मजदूर है उसको पूरे तरीके से प्रोटेक्शन देने के लिए हम सोच रहे हैं। इस सोचने में आप वायलेंस की बात कहां से ले आये? पूरी कांफ्रेंस की बात को आपने देखा होगा और उसको देखते हुए वायलेंस की बात करना ठीक नहीं है।

कांफ्रेंस में जो डिसीजन ले लिये गये हैं, लेबर मिनिस्टर्स ने जो डिसीजन लिये हैं उन डिसीजनों पर कानून पार्लियामेंट में बहुत जल्दी आने वाला है। ऐसा तो नहीं कि प्रिन्टिंग प्रेस में दे कर ही यहां कानून आ जाएगा। कानून जो बनाता है उसके लिए स्टेट गवर्नमेंटस से भी हमें बात करनी है। स्टेट गवर्नमेंटस से हम बातचीत कर रहे हैं और तमाम चीजों की हम कोशिश कर रहे हैं। आप हमारी मदद करने के बजाय, हमारी सपोर्ट करने के बजाय वायलेंस के बारे में बात करते हैं। अगर बोम्बे में वायलेंस होगा तो आप भी वहां से भाग जाएंगे, आपकी यूनियन भी वहां से भागने वाली है। फिर आप सेन्टर से कहेंगे कि हमें शेल्टर दो। इस तरह से आपने जो बात छेड़ी है वह ठीक नहीं है। मैं समझता हूं कि श्रीमती इन्दिरा गांधी की प्राइम मिनिस्टर-शिप में मजदूरों के लिए हमारे कदम आगे बढ़ेंगे और उन्हीं कदमों के अन्तर्गत हम लेबरलाज में काफी तब्दीली लाने की कोशिश कर रहे हैं।

श्री रामावतार शास्त्री : ...... के बारे में आपने कुछ नहीं कहा।

श्री टी० अंजय्या : किसी भी चीज के बारे में आपके बोलने की जरूरत नहीं होगी। वह भी हम कर रहे हैं, उसका भी हमें पता है।

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTH REPORT

SHRI BHEEKHABHAI (Banswara): Sir, I beg to present the Sixth Report of the Committee on Private Members' Bills and Resolutions.

COMMITTEE ON ABSENCE OF MEMBERS

FIRST REPORT

SHRI XAVIER ARAKAL (Ernakulam): Sir, I beg to present the First Report of the Committee on Absence of Members from the Sittings of the House.

12.39 hrs.

MATTERS UNDER RULE 377

(i) NEED FOR PREFERENCE IN EMPLOYMENT TO LOCAL PERSONS IN MATHURA OIL REFINERY.

श्री दिगम्बर सिंह (मथुरा) : उपाध्यक्ष महोदय, मैं नियम 377 के अधीन सूचना देते हुए निवेदन करना चाहता हूं कि तेल शोधक कारखाने मथुरा (उ० प्र०) के अधिकारियों की कार्यप्रणाली पर जनता में गहरा असन्तोष है। वहां की जनता को शिकायत है कि जब तेल शोधक कारखाने की स्थापना हुई थी तो मुख्य मंत्री उत्तर प्रदेश और माननीय प्रधान मंत्री श्रीमती इन्दिरा गांधी ने मथुरा में बृहत् सभा में घोषणा की थी कि इस कारखाने से देश का हित होगा ही, मथुरा और उत्तर प्रदेश के लोगों को भी काम मिलेगा, बेकारी दूर होगी। जिनकी भूमि जा रही है उनको काम देने में प्राथमिकता दी जायेगी।

अब जनता की शिकायत है कि नौकरी और ठेका अधिकतर बाहर के आदमियों को ही मिल रहे हैं। मथुरा नगरी में बाहर के लोग आकर बसने लगे हैं जिनकी भूमि गई उनको नौकरियों में प्राथमिकता नहीं दी गई और मथुरा जिले और उत्तर प्रदेश के लोगों को भी प्राथमिकता नही दी गई। कारखाने के अधिकारी जो अधिकतर अन्य प्रदेशों के हैं वे अपने क्षेत्र के आदमियों को ही प्राथमिकता देते हैं। इसलिए जनता आन्दोलन कर रही है। अनेक बार लोगों ने आमरण अनशन किए हैं। लिखकर मंत्री जी से शिकायत की है। अब जनता में गहरा असन्तोष है और सत्याग्रह की सम्भावना है। वहां जो सामान कारखाने में प्रयोग हो रहा है उसके सम्बन्ध में आम धारणा है कि घटिया किस्म का है। नौकरियों के सम्बन्ध में आम धारणा है कि उनका नीलाम होता है।

माननीय मंत्री जी वहां जाते हैं तो वहां के संसद् सदस्य तक को पता नहीं लगता। यदि इस ओर सरकार शीघ्र ध्यान नहीं देगी तो वहां बहुत बड़े पैमाने पर आन्दोलन होने की सम्भावना है और कारखाने की प्रगति में बाधा पड़ेगी।